

IN THE COURT OF A.C.M.M. EAST KKD DELHI

State Vs.Ayush Garg  
FIR No. 215/18  
PS Preet Vihar  
26.10.2020

File taken up on an application moved by the applicant  
Rahul.

Present: Applicant in person.

Application has been moved by applicant Rahul stating that he was the complainant in the present case. The RC of his vehicle bearing registration no. DL 13SX 1546 had been seized by the IO during investigation. Now he requires the RC for the purpose of using the vehicle on road. Hence it is prayed that the original RC may be returned to him.

Heard. File perused.

Applicant Rahul is the victim in the present case. The above-mentioned vehicle is also vehicle of the victim. Investigation has already been completed. The RC is not required for the purpose of investigation. The RC be released to the rightful claimant as per rules against proper receipt. The applicant is directed to produce the RC as and when required during the trial.

Application stands disposed of.

File be put up on date fixed i.e. 11.11.2020.

Copy dasti.

DINESH  
KUMAR

Digitally  
signed by  
DINESH  
KUMAR  
Date:  
2020.10.26  
14:21:05  
+0530

(DINESH KUMAR)  
ACMM (EAST)/KKD/26.10.2020

**IN THE COURT OF ACMM-EAST KKD DELHI**  
**FIR No: 025837/2020**  
**PS New Ashok Nagar**  
**State Vs Unknown**  
**26.10.2020**

An application for releasing E-rickshaw bearing Registration No. DL 1S AE 3247 on superdari moved by the applicant Sh. Wahid Ali.

Present: Ld. Substitute APP for the State.

Sh. Satyavir Sharma, ld. Counsel for applicant with applicant.

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs.40,000/- (Rs. Forty thousand only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required. The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is

further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time. Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record. The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant.

Application is disposed off accordingly.

Copy be given dasti to ld. counsel and be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

DINESH  
KUMAR

Digitally  
signed by  
DINESH  
KUMAR  
Date:  
2020.10.26  
12:51:14  
+0530

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/26.10.2020**